

\210
C.A.No. 368-371 OF 1999
.PL70
ITEM No.23

Court No. 8

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.368-371/1999 (for prel. hearing)
A.P.POLLUTION CONTROL BOARD Appellant (s)

VERSUS

PROF.M.V.NAYUDU(RETD.) & ORS. Respondent (s)
(With Office Report)

With
C.A.No.372/1999, (with office report)
C.A.No.373/1999 (with office report)
(for final disposal)

Date : 21/01/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Appellant (s) Mr. Nikhil Nayyar, Adv. for
Mrs Urmila Sirur,Adv.

For Respondent (s) Mr. TV Ratnam, Adv.
for State of AP

Mr. A. Subba Rao,Adv.

Mr. Anil Kumar Tandale,Adv.

Mr. K. Ram Kumar,Adv.

Ms. Sandhya Goswami,Adv.

Mr. N. Ganpathy,Adv.

Mr. H.K. Puri,Adv.

Mr. Aditya Kr. Chaudhary, Adv. for
Mr. JP Dhanda, Adv.

Mr. Sunil Gupta, Adv. for
Mr. Gopal Prasad, Adv.

Ms. Hemantika Wahi,Adv.

Mr. Ranjan Mukherjee,Adv.

Mr. P Sridhar, Adv. for
Mr. V.G. Pragasam,Adv.

UPON hearing counsel the Court made the following
O R D E R

...L.....I.....T.....T.....T.....T.....T.....T.....T.....J

In view of the letter circulated by learned counsel for the State of AP seeks four weeks further time for filing affidavit along with the action taken report. Stand over for four weeks.

.SP1

(D.L. Chugh)
Court Master

(K.K. Chadha)
Court Master